

representative of workmen? These two ought not to be connected. Can we say that this is one of the methods of forcing the Government to have a representative in the committee and until then the derailments will go on? The suggestion will be looked into by the hon. Minister. At the same time, the derailments ought not to be allowed to continue merely because the representative of workmen are not there in the committee.

Shri Jagjivan Ram: Perhaps Shri Banerjee has referred to the committee that we have set up under the chairmanship of Dr. Kunzru. I will pass on his suggestion to the Committee that the representatives of the All India Railwaymen's Federation may be examined by the Committee.

Mr. Speaker: If they are associated with the committee then there will not be much difficulty. In view of the statement of the hon. Minister, I do not think it is necessary to allow the adjournment motion.

12.30 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE IMPORT AND EXPORT POLICY COMMITTEE

The Minister of Commerce and Industry (Shri K. C. Reddy): Sir, I beg to lay on the Table a copy of Report of the Import and Export Policy Committee. [Placed in Library. See No. LT-3547/62].

NOTIFICATIONS ISSUED UNDER THE DELHI DEVELOPMENT ACT, 1957

The Minister of Health (Shri Karmarkar): Sir, I beg to re-lay on the Table a copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—

- (i) The Delhi Development (Management of Properties) Regulations, 1961 published in Notification No. S.O. 1338 dated the 10th June, 1961.

[Placed in Library. See No. 3102/61]

- (ii) The Delhi Development (Betterment Charge Arbitration) Rules, 1961 published in Notification No. G.S.R. 11-11 dated the 9th September, 1961. [Placed in Library. See No. LT-3338/61]

- (iii) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961 published in Notification No. S.O. 2226 dated the 16th September, 1961. [Placed in Library. See No. LT-3339/61]

NOTIFICATION ISSUED UNDER THE MOTOR VEHICLES ACT, 1939

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table a copy of Notification No. F. VIII (6)-MV/61 published in Tripura Gazette dated the 25th November, 1961 making certain amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3548/62]

NOTIFICATION ISSUED UNDER THE ESSENTIAL COMMODITIES ACT, 1955

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, on behalf of Shri A. M. Thomas I beg to lay on the Table a copy of Notification No. G.S.R. 67 dated the 13th January, 1962 making certain further amendments to the Vegetable Oil Products Control Order, 1947, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3549/62]

NOTIFICATIONS ISSUED UNDER THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT, 1954.

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, I beg to lay on the Table a copy each of the following Notifications under